

dated 17.09.2021, the Adjudicating Authority has observed the application shall be pursued by the RA. The application for rectification was filed by RP.

6. We see no reason to take any different view as has been taken by the Adjudicating Authority in its order dated 13.10.2022. When the RA has been permitted to pursue the application, no infirmity can be found and we are of the view that RP does not have any right to claim that it is only RP who shall pursue the application filed u/s 66 of the IBC.

7. It is further submitted by the Respondent that Resolution Plan has already been implemented.

8. We are, thus, of the of view that no useful purpose shall be served in keeping this appeal pending. ***The Appeal is dismissed.***

**[Justice Ashok Bhushan]
Chairperson**

**[Mr. Barun Mitra]
Member (Technical)**

ss/nn